

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Competition Appeal (AT) No. 36 of 2018

In the matter of:

Karnataka Power Corporation Ltd.

....Appellant

Vs.

Competition Commission of India & Ors.

....Respondents

Present:

Appellant:

Respondents: Ms. Gauri Mehta and Ms. Raveena Sethia, Advocates for Respondent Nos. 2 to 4.

ORDER

04.03.2020: Ms. Gauri Mehta, Advocate representing Coal India and its subsidiaries (Respondent No. 2, 3, & 4) submits that the matter is still pending consideration before the Hon'ble Apex Court, which has stayed the proceedings pending before this Appellate Tribunal.

In view of the same, post the matter on **4th May, 2020 at 2:00 PM.**

[Justice Bansi Lal Bhat]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

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